

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

26. CP/280(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **04.04.2024**

Name of the Party: Yogesh Prabhudayal Sharma  
VS  
Septalyst Lifesciences Private  
Limited

Section 241(1), 242(4) of Companies Act, 2013, Rule 11 of NCLT Rules, 2016

**ORDER**

1. Mr. Ishvendra Tiwari i/b Ms. Sonal, Proxy Counsel for the Petitioner present through. Mr. Dhruva Gandhi, Ld. Counsel for the Respondent No. 1 present through virtual mode. Mr. Shyam Kapadia, Ld. Counsel for the Respondent Nos. 2 to 5 present through virtual mode.
2. At the request of Petitioner, the matter is adjourned to **13.06.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**